189 Written Answers

Emission of fly ash by Indraprastha and Rajghat Power Houses

2600. SHRI RAGHAVJI: PROF. VIJAY KUMAR MALHOTRA:

Will the Minister of POWER be pleased to state:

(a) whether Government are aware that huge quantity of fly ash is released by Indraprastha and Rajghat power houses causing respiratory and other problems to the residents of Delhi;

(b) whether devices to control emission of fly ash installed earlier have become ineffective; and

(c) if so, what alternative steps are proposed to control the huge emission from these power houses?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) No, Sir. The Indraprastha and Rajghat power houses in Delhi generate 1600 MTs Of fly ash daily on an average. The ash is transferred through slurry pipes to ash ponds. Dust extraction and dust suppression equipments are installed in coal handling plants.

(b) No, Sir. The emission of fly ash in these power houses is controlled by installation of electrostatic precipitators (ESPs). The ESPs installed on all the units of Indraprastha and Rajghat power houses are reported to be effectives and are within the prescribed pollution control standards, except the precipitator installed at Unit-V of Indraprastha Station where the emission is reported to be slightly above the prescribed norms.

Delhi Vidyut Board has already taken up retrofitting of ESPs at unit-V of Indraprastha Station. Erection work is in progress and is likely to be completed by March, 1999.

Billing of Weavers by State Electricity Boards

2601. SHRI DARA SINGH CHAUHAN: Will the Minister of POWER be pleased to state:

(a) whether Government are aware that weavers are being exploited by preferring huge electricity bills by State Electricity boards especially by Uttar Pradesh State Electricity Board for use of electricity for powerlooms;

(b) if so, whether such bills are settled to a lesser amount with one or the other considerations;

(c) whether Government propose to adopt after consultation with State Governments, a uniform pattern of billing of powerlooms as per their capacity; and

(d) by when passbooks are likely to be issued to such weavers for billing on the pattern of billing of Tubewells to avoid losses due to theft of electricity?

THE MINISTER OF POWER (SHRI P. R. KUMARAMANGALAM): (a) to '(d) The information is being collected and would be laid on the Table of the House.

Concession to Independent Power Producers

2602. SHRI RAMDAS AGARWAL: Will the Minister of POWER be pleased to state:

(a) whether foreign and Indian corporates have demanded several fiscal concessions to make the private power projects more bankable and profitable, as reported in the Hindustan Times dated the 24th November, 1998.

(b) how many IPP (Independent Power Producers) Projects are hanging fire for the last 2-3 yeas for want of fiscal concessions and demanding leasing, option for equipment which would substantially